

5	Hon. Rajiv Sharma, J. Hon. Vinay Kumar Mathur, J.	<p>Fresh F.A.'s, F.A.F.O.'s and Family Court Appeals, Income Tax Appeals and References, Central Excise Appeals, Writs relating to Tax Matters, Excise, Central Taxation, Writs relating to Recovery including Tax recovery matters for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of the matters starting from oldest of this category.</p>
6	Hon. S.S. Chauhan, J.	<p>Fresh Misc. Writs (including Educational and Society Matters), Matters under Article 227 of Constitution of India (except arising out of C.P.C.) for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
7	Hon. Shri Narayan Shukla, J.	<p>Listed Service Writs other than Government Service upto 31-12-2009, and all Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments upto 31-12-2009 for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
8	Hon. Ajai Lamba, J.	<p>Fresh Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases and Criminal Appeals from the year 2010 for hearing.</p> <p><u>At 2:00 p.m.</u> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest and <u>cases related to rape, murder, kidnapping and dacoity</u> for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
9	Hon. Shabihul Hasnain, J.	<p>Fresh Service Writs relating to Government Service from 01-01-2010 for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

10	Hon. Dr. Satish Chandra, J.	<p>Listed Service Writs relating to Government Service upto 31-12-2009 for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
11	Hon. Ashwani Kumar Singh, J.	<p>Fresh Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2008 and 2009 for Hearing.</p> <p><u>At 2:00 p.m.</u> : Major Bail upto the year 2010 for orders.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
12	Hon. D.K. Arora, J.	<p>(a) Fresh Application upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956, Testamentary, Civil Contempt, Matters U/s 11 of Arbitration and Conciliation Act, 1996 and,</p> <p>(b) Fresh Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
13	Hon. Anil Kumar, J.	<p>Fresh Service Writs other than Government Service from 01-01-2010, all Fresh and Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments from 01-01-2010 for Orders, Admission and Hearing including Bunch Cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
14	Hon. Ritu Raj Awasthi, J.	<p>(a) Fresh F.A.F.O.s, Civil Revisions, Matters under Article 227 of Constitution of India arising out of C.P.C. and</p> <p>(b) Fresh First Appeals, Second Appeals, Rent Control Writs and all Civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch cases.</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

15	Hon. S.V.S. Rathore, J.	<p>Fresh Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases AND Criminal Appeals upto the year 2005 for Hearing.</p> <p><u>At 2:00 p.m.</u> :Starting form the oldest Criminal Appeals for Bail/orders and <u>criminal appeals against acquittal in complaint cases</u> for Orders, Admission and Hearing including bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category and Criminal Appeals in which accused persons are in custody.</p>
16	Hon. Devendra Kumar Upadhyaya, J.	<p>Fresh Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases</p> <p><u>At 2:00 p.m.</u> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>
17	Hon. Saeed-Uz-Zaman Siddiqi, J.	<p>Fresh all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2006 and 2007 for hearing.</p> <p><u>At 2:00 p.m.</u> : Minor Bail upto the year 2010 for orders and <u>criminal appeals related to punishment upto two years</u> for Orders, Admission and Hearing including Bunch cases.</p> <p><u>Thereafter</u> : Final Hearing of matters starting from the oldest of this category.</p>

BY ORDER OF HON'BLE THE CHIEF JUSTICE
03-05-2012